

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 19.5.2016**

OA No.291/00338/2016

Mr. P.N.Jatti, Counsel for the applicant.

Matter relates to compassionate appointment in the Department of Posts.

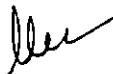
Heard. Counsel for applicant submits that vide order dated 21.10.2015 (Ann.A/1) the compassionate appointment to the applicant has not been recommended by the CRC on the grounds that the applicant has secured 51 points, and the last candidates recommended by CRC for selection to PA/SA, Postman and MTS cadre secured 57 points, 55 points and 52 points respectively. In this regard counsel for applicant submitted that the applicant as well as mother of the applicant have submitted representations dated 21.1.2016 (filed collectively at Ann.A/6) to the Chief Post Master General i.e. respondent No.2. In this representation they have referred to their financial problems and the liabilities of the family including two unmarried daughters. Counsel for applicant also referred to Para 5.4 of the grounds wherein he has mentioned that against the DCRG benefits of Rs.11,36,991/-, Rs.6,30,100/- were recovered as loan and actually the family got Rs.5,06,881/- only. In view of the above submissions, counsel for applicant prayed for that direction may be given to respondent No.2 to consider the representations dated 21.1.2016 filed collectively at Ann.A/6 dated 21.1.2016 and reconsider the case.

In view of the above submissions, as the applicant and his mother have filed the representations before respondent No.2 and the same are pending, therefore,

without going into the merits of the case lest it prejudice the case of either side it is deemed appropriate to dispose of the case at the admission stage itself with certain directions. Accordingly, it is directed that (i) the respondent No.2 and other concerned authorities of the respondent department may consider the representation filed by the applicant and his mother dated 21.1.2016 as filed at Ann.A/6 and decided the same in accordance with law. (ii) The applicant is also directed to submit a copy of this order along with paper book of the OA to respondent No.2 within a week from the date of receipt of the copy of this order to enable the respondent to take an expeditious decision.

If the applicant has any grievance thereafter, he may approach the appropriate forum.

In view of the limited relief being granted in the OA, the requirement of issue of notices to respondents is dispensed with. The OA is disposed of as above at the admission stage with no order as to costs.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

Adm/